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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD

DATED ALLAHABAD THIS THE 3rd DAY OF JULY, 1996.

CORAM : Hon'ble Mr. S. Das Gupta, Member-A
Hon'ble Mr. T. L. Verma, Member-J

REVIEW PETITION NO. 76 of 1995.

IN

ORIGINAL APPLICATION NO. 144 of 1993

Mohd. Yusuf s/o. Mohd. Yunus,
R/o. 88, Shilakhana, Teliarganj,
District Allahabad. petitioner/applicant

Versus

1. The Union of India through the
Comptroller and Auditor General of India,
New Delhi.
2. The Principal Accountant General,
Uttar Pradesh, Allahabad.
3. Sri S.C.Ganguli, Accounts Officer,
G.D.(Main) office of the P.A.G.
U. P. Allahabad.
..... Respondents.

ORDER

(By Hon'ble Mr. T. L. Verma, Member-J)

This application has been filed to review
the order dated 3rd of June, 1995 passed in O.A.No.144
of 1993.

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2. The aforesaid O.A. was filed for quashing order dated 12.11.1992 whereby the claim of the applicant for re-engagement and regularisation has been rejected and for issuing a direction to the respondent No.2 to enter the name of the applicant in Live Casual Labour Register according to his seniority.

3. The aforesaid case was dismissed by this Tribunal on the ground that the applicant had failed to make out a case that he had acquired a status entitling him to re-engagement/regularisation in Group 'D' Post in the office of the respondent No.2

4. It is well settled that power of review may be exercised :-


I. On the discovery of new and important matter or evidence which, after the exercise of due diligence was not within the knowledge of the person seeking the review or could not be produced by him at the time when the order was made.

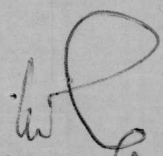
II. Where some mistake or error apparent on the face of the record is found and,

III. Any other analogous ground.

5. We have perused the review application and we find that the grounds taken for review suggest that the decision was erroneous on merit. The review provisions cannot be invoked to correct error if any, committed in deciding the case on merit. The applicant has precisely done the same. It does not appear from the review application that new and important matter or evidence, which after exercise of the due diligence, was not within the knowledge of ~~it~~ could not be produced at the time when the case was argued, has been discovered or that mistake or error apparent on the face of the record has been found justifying interference with the order in exercise of review jurisdiction.

6. In view of the above, we find no merit in this review application and dismiss the same.


Member-J


Member-A

(pandey)